

**DIVISION BENCH**

**ITEM NO.118**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**CP (CAA) No.10/ALD/2023 IN CA (CAA) No.14/ALD/2023**  
**(Second Motion)**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 15<sup>th</sup> February, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>CHANDUKA TRADING PVT. LTD. WITH AAKASH REALCON PVT. LTD.</b>
<b>UNDER SECTION</b>	<b>230/232 OF COMPANIES ACT, 2013</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Naresh Kumar Singh with : *For the Petitioner Company*  
Sh. Ankit Kumar Singh, PCS

Sh. Krishna Dev Vyas, Adv. : *For the ROC*

Sh. Niraj Kumar Singh, Proxy for : *For the I.T. Deptt.*  
Sh. Gaurav Mahajan, Sr. S.C.

Sh. Ajit Kumar Singh, AOL : *For the O.L. Alld.*

**ORDER**

Ld. Counsels representing the respective parties are present through VC.

- 1.** The report on behalf of the official liquidator as well as the RD have already been filed with an advance copy supplied to the Ld. Counsel representing the petitioner.
- 2.** The Ld. Counsel representing the petitioner company states that there is no necessity to file any counter to these reports, as according to him, there are no adverse observations made therein.

3. With respect to the Income Tax Department, the reports to the petitioners no.1 and 2 companies have already been filed and with respect to the remaining two companies, the reports are still awaited.
4. Ld. Counsel representing the petitioner no. 3 and 4 seeks and is granted time to file their report within a period of 10 days. Let the same be done within the stipulated period with an advance copy to be supplied to the counsel opposite.
5. The matter is adjourned for 14<sup>th</sup> March, 2024.

**-Sd-**  
**(Ashish Verma)**  
**Member (Technical)**

***15<sup>th</sup> February, 2024***

*Bipul Kumar Tiwari*  
*(Stenographer)*

**-Sd-**  
**(Praveen Gupta)**  
**Member (Judicial)**